

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATES OF TELANGANA AND ANDHRA PRADESH**

ROC.No.6826/OP Cell-E/2017

Dated: 09.04.2018.

CIRCULAR

Sub:-Subordinate Courts – Constitution of Co-ordination Committees to find out remedies for expeditious disposal of Criminal Cases, particularly cases relating to Under Trial Prisoners, Execution of NBWs – Instructions to continue to conduct Co-ordination Committee Meetings, fortnightly till further orders – Regarding.

- Ref:- 1) High Court's Circular in ROC No.1329/OP Cell-E/2001, dated 23.02.2001.
2) High Court's Circular in ROC No.1329/OP Cell-E/2002, dated 26.11.2002.
(3) High Court's Circular in ROC No.54/OP Cell-E/2014, dated 4.04.2014.
(4) High Court's Circular in ROC No.5682/OP Cell-E/2016, dated 28.11.2016.
(5) High Court's Circular in ROC No.3830/OP Cell-E/2017, dated 10.07.2017.
(6) High Court's Circular in ROC No.6826/OP Cell-E/2017, dated 29.11.2017.

While drawing the attention of all the Unit Heads and all the Judicial Officers working in both the States of Telangana and Andhra Pradesh to the circular instructions issued in the reference cited, and taking into account the resolutions of the Hon'ble Judges of the Arrears Committee for disposal of all the Civil and Criminal Cases up to and including the year, 2013 on priority basis with effect from 1.4.2018 and upon considering the fact that periodical supervision and interaction between the District Judges and Superintendent of Police/Commissioner of Police yielding good results in reducing the pendency of Criminal Cases, particularly cases relating to Under Trial Prisoners, Execution of NBWs, Hon'ble the Acting Chief Justice is pleased to instruct to continue conducting of Co-ordination Committee Meetings at the District Level every fortnight as directed in the Circular in the reference 6th cited, until further orders.

Therefore, while reiterating the earlier circular instructions, the Unit Heads in both the States of Telangana and Andhra Pradesh are hereby directed to continue to conduct District Level Co-ordination Committee Meetings every fortnight as directed in the reference 6th cited, until further orders and review the system of Criminal Justice, particularly the cases relating to UTPs, Long Pending NBWs and workout

remedies for expeditious disposal of Criminal Cases and thereby ensuring 5+0 pendency. The Unit Heads are further requested to submit the minutes of such meetings to the High Court, immediately for placing them before the Hon'ble Judges of the Arrears Committee, as well as Hon'ble Administrative Judges for further directions.


REGISTRAR (JUDICIAL)

To

1. The Principal Secretary to the Hon'ble the Acting Chief Justice (with a request to place before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal).
2. The Personal Secretary to the Hon'ble Judges of High Court of Judicature at Hyderabad.
3. The Registrar General and all the Registrars, High Court at Hyderabad.
4. The Registrar (IT-cum-Central Project Coordinator) (for directing the concerned to place the circular in the High Court's web site.
5. All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit)
6. The Director, A.P. Judicial Academy, Secunderabad.
7. Member Secretary, A.P. State Legal Services Authority, City Civil Court Compound, Hyderabad.
8. Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
9. The Section Officer, Spl. Officers' Section, High Court at Hyderabad.

Copy to:

1. The Chief Secretary to Government, State of Telangana, Hyderabad.
2. The Chief Secretary to Government, State of Andhra Pradesh, Velagapudi, Guntur District.
3. The Director General of Police, State of Andhra Pradesh, Velagapudi, Guntur District.
4. The Director General of Police, State of Telangana, Hyderabad.
5. The Law Secretary, State of Telangana, Hyderabad.
6. The Law Secretary, State of Andhra Pradesh, Velagapudi, Guntur, Guntur District.